NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 6

C.P.(IB)1008/MB/2022

CORAM:
SH. SHYAM BABU GAUTAM — HON'BLE MEMBER (T)
JUSTICE P.N. DESHMUKH (Retd.) — HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **23.09.2022**

NAME OF THE PARTIES**:** **NAGPUR NAGARIK SAHAKARI BANK LTD Vs. SAU RIYANKA PRASHANT BORELE**

Appearance (via video-conference):

For the Applicant : Adv Sandeep Bajaj, Aakanksha Nehra, Sakshi Digvijay,

For the Respondent : None present

Section 95 of the IBC, 2016

ORDER

Registry as well as the Applicant is directed to issue Notice to the Respondent, Personal Guarantor, intimating the next date of hearing by all available means (i.e. Speed Post, e-mail, etc.) and to place on record Affidavit of Service enclosing therewith proof of service of Notice on the Respondent, Personal Guarantor, at least two days before the adjourned date. The petitioner is directed to serve a copy of the main Company Petition to the Corporate Debtor if not served earlier. List this matter on Board on 11.10.2022 for further consideration and hearing.

Sd/- **Sd/-**

SHYAM BABU GAUTAM
Member (Technical)

JUSTICE P.N. DESHMUKH
Member (Judicial)

Jagdish